

[Shrimati Renuka Devi BarkatakiJ.
and giving reasons for the delay in
laying the above documents.
Placed in Library. See No. LT-
2257/78 for (i) and (ii)]

**The Urban Land (Ceiling and Regula-
tion) (Third Amendment) Rules, 1978**

**निर्माण और आवास तथा पूर्ति और
पुनर्वास मंत्रालय में राज्य मंत्री (श्री राम
किशोर) :** श्रीमन् मैं आपकी आज्ञा से भूमि
(अधिकतम सीमा तथा विनियमन) अधि-
नियम 1976 की धारा 46 की उपधारा
(3) के अधीन नगर भूमि (अधिकतम
सीमा तथा विनियमन तीसरा संशोधन)
नियम, 1978 को प्रकाशित करने वाली
निर्माण और आवास मंत्रालय की अधिसूचना
सा० का० नि० सं० 502, दिनांक 15 अप्रैल,
1978 की एक प्रति (अंग्रेजी तथा हिन्दी
में), उस पर एक व्याख्यात्मक ज्ञापन सहित
सभा पटल पर रखता हूँ ।

[Placed in Library- See No LT-
2258/78].

**RE. ADMITTING CALLING ATTEN-
TION MOTIONS**

SHRI BUDDHA PRIYA MAURYA
(Andhra Pradesh): On a point of
order, Sir.....

Rule 258 of the Rules of Procedure
states:

"Any Member may at any time
submit a point of order for the decision
of the Chairman, but, in doing so, shall
confine himself to stating the point."

श्रीमन्, अब मैं प्वाइंट पर आना चाहता
हूँ । प्वाइंट यह है श्रीमन् कि रूल 180
में कालिग अटेंशन टू ए मैटर आफ अरजेन्ट
पब्लिक इम्पोर्टेन्स केलिये विशेष व्यवस्था है ।
अरजेन्ट पब्लिक इम्पोर्टेन्स के मैटर का मतलब
यह है कि उसे तुरन्त आना चाहिए, वरना

उसका महत्व चला जाता है । मैंने श्रीमन्,
इस सम्बन्ध में कालिग अटेंशन मोशन दिया
था । श्रीमन् मैं आपका ध्यान एक तथ्य
और सत्य की ओर खींचना चाहता हूँ ।
लोक सभा का एक विशेष स्थान है और राज्य
सभा का भी एक विशेष स्थान है । अपने अपने
स्थान पर दोनों ही सदन अपना अपना महत्व
रखते हैं । लेकिन श्रीमन् देखा यह जा रहा है
कि कोई भी महत्व का प्रश्न पहले लोक सभा
में उठ जाता है । उसको जब हम यहां पर
उठाना चाहते हैं तो वहां उठने के बाद कभी
बाद में उसका नम्बर यहां आता है । इससे
इस सदन की गरिमा और इस सदन का महत्व
घटता चला जा रहा है । अब श्रीमन् मैं उस
बात पर आना चाहता हूँ जिस पर अरजेन्ट
कालिग अटेंशन मोशन की बात है । आगरे
में . . .

MR. CHAIRMAN; Now, you are
entering into the subject.

श्री बुद्धिप्रिय मौर्य : श्रीमन्, अभी मैं
मिसाल दे रहा हूँ । श्रीमन्, 1 नहीं, 2 नहीं,
4 नहीं, 6 नहीं बल्कि 25 आदिमियों की
हत्या कर दी गई गोलियों से । 100 से
ऊपर घायल हैं और 500 से ऊपर लोग
गिरफ्तार हुए हैं । फौज वहां बुला दी गई है ।
यह तो अनर्थ और अन्याय है जो कि इस प्रकार
इन्सानों की हत्याएँ हो रही हैं । लेकिन
इस सदन में, जो कि एक सर्वश्रेष्ठ सदन है
अपने हिसाब से, उसमें कालिग अटेंशन
मोशन की अभी तक आपने इजाजत नहीं दी ।
श्रीमन्, मैं आपसे हाथ जोड़कर निवेदन यह
करना चाहता हूँ कि इस सदन को लोक सभा
के पीछे न रखा जाय । मैं यह कहकर लोक
सभा का अपमान नहीं कर रहा हूँ । उसका
अपना महत्व है । लेकिन निश्चय पूर्वक
यहां भी ऐसी समस्याएँ और बड़े कालिग
अटेंशन मोशन या दूसरी समस्याओं के
मोशन, जिनका बहुत अधिक महत्व होता
है, उनकी यहां इजाजत शीघ्र दी जाय
लोक सभा से पीछे न रखा जाय । श्रीमन्

आज जो कालिंग अटेंशन आया है उसका भी अपना महत्व है क्योंकि दूध के दाम में भारी वृद्धि हुई है। लेकिन ऐसा कालिंग अटेंशन मोशन, जिसका सम्बन्ध लोगों की हत्या से है और यह वह भी शोषित समाज के लोगों की, वह इस सदन में न आये तो इससे सदन की गरिमा नहीं बढ़ेगी।

श्री भाऊराव देवजी खोबरागड़े (महाराष्ट्र):
तो आपका कहने का मतलब यह है कि दूध से ज्यादा महत्व खून का है।

श्री सवाई सिंह सिसौदिया (मध्य प्रदेश):
मैं निवेदन करना चाहता हूँ कि मैंने भी इस विषय में कल काल अटेंशन नोटिस दिया था। मैं यह कहना चाहता हूँ कि यह विषय पूरे राष्ट्र के लिए चिन्ता का विषय है। इसे स्वीकृत करना मुनासिब नहीं है, तत्काल स्वीकार करना चाहिए।

SHRI ARVIND GANESH KULKARNI (Maharashtra); Sir, I want to support Mr. Maurya. We have given a Call Attention notice on the killings in Agra. Sir, the point is that you have not admitted it but you have admitted some other motion about milk. The Harijans and weaker sections of people are being killed by the Government. Sir, it is in your power to admit this Call Attention notice. I request you to admit this Call Attention motion. Let the House discuss this...

(Interruptions)

MR. CHAIRMAN; Why do four Members speak at a time?

SHRI ARVIND GANESH KULKARNI; Sir, it is a mockery of the law and order situation created by the Janata Government. So, I request that this Call Attention motion should be admitted. Wherever Harijans have been killed, at least special attention should be given by you, Sir, in admitting such motions.

If you do not admit that directly, let there be a statement by the Government.

SHRI M. R. KRISHNA (Andhra Pradesh); Mr. Chairman, Sir, we have given a Call Attention notice on this important subject. This thing which has happened in Agra is going to take a very bad turn and it might occur in other parts of the country also. And, therefore, we thought it important and that it would be taken up immediately. But instead of that, the rise in milk price has come up. Sir, you are the custodian of this House and you have got every right to admit this. If you wanted that the Ministry should collect the information and the Ministry should be prepared to come before this House with all the information, even in that case it should not have been delayed. It should not be delayed because the Minister is in the hospital. The Department is there and Agra is not far away. They can collect this information. It is increasing day by day but not decreasing. The military has been called. On the very same day, this motion should have been allowed. It has already been delayed. We would request you, Sir, to take it up immediately with the Ministry. Let it be taken up in the afternoon.

DR. BHAI MAHAVIR (Madhya Pradesh); Sir, I want to make one submission. It is not for the first time that a subject . . .

SHRI ANANDA PATHAK (West Bengal); Sir, I share the views of the hon. Members expressed here.

MR. CHAIRMAN; I have called Mr. Bhai Mahavir. You please resume your seat.

DR. BHAI MAHAVIR; Sir, it is not for the first time that a subject has been raised without the procedures being followed. I am not going into the merits of the case". By all means, it is a very important subject.

SHRI ARVIND GANESH KULKARNI; in this case, Harijans have been killed.

DR. BHAI MAHAVIR; You have already spoken. I ifi've a right to make my submission. I am addressing- the Chair.

श्री बुद्ध प्रिय मोर्य : श्रीमन्, मेरा व्यवस्था का प्रश्न अभी चालू है । मैं बैठ इसलिए गया था क्योंकि डा० भाई महावीर

(.Interruptions)

DR. BHAI MAHAVIR; Sir, my afriends need a little lesson in patience.

श्री बुद्ध प्रिय मोर्य: मेरा व्यवस्था का प्रश्न अभी चालू है । मुझे उस पर खलिय दीजिए ।

MR. CHAIRMAN: Do you allow ■other Members to speak or not? Are you here only to disturb? You have already said whatever you wanted to say. Now, I have given an opportunity to Dr. Bhai Mabavir? Why are you disturbing when he is speaking? When you are speaking, you expect the others to be quiet. You should be quiet when others are speaking.

, DR. BHAI MAHAVIR; Sir, what I was submitting is that a question like police firing and casualties is not a party issue. We are not behind anyone else in this. Sir, any hon. Member in this House, if he was not hurt or shocked by the incidents like the one happened in Agra, and continue to happen in other parts of the country, would be unfit for his place here and unfit to be a responsible citizen of the country. Sir, if we do not make a show of it here, it is because we respect the procedures laid down by the Chair and followed by the House all along. Sir, if Calling Attention Notices are given, they have a proper way of being dealt with and you, in your wisdom, are doing it. Then there is another occasion of a

Special Mention, but there is a method for that also. If the Chair expects Members on this side of the House to respect the procedures laid down by the Chair and being followed, then, Sir, my friends on the other side also should exercise some restraint upon themselves. Taking any occasion through a point of order and trying to bring forth a subject which has not been permitted otherwise, is a practice which we also can follow. It is a game which we also can play. It is not a reflection on the merits of the case, Sir. I am not behind anyone else in demanding a discussion on this matter.

{Interruptions}

MR. CHAIRMAN: Please let him finish.

SHRI M. R. KRISHNA: This is an aspersion on the Members who have raised this matter. He thinks we do not know the procedure. I have also raised the same point. It is not that I do not know the procedure.

(Interruptions)

श्री रामानन्द यादव (बिहार) :
अच्छा होता आप हट जाते और उनको बैठा देते ।

DR. BHAI MAHAVIR; I am sorry, my friend has not followed what I was trying to say. I was only saying that the dignity of the Chair should be protected and the procedures should be followed. If this is permitted then it will give an opportunity to everybody to raise any issue at any time.

SHRI BHAURAO DEVAJI KHOB-RAGADE; Sir, as pointed out by so many hon. Members, the Scheduled Caste persons have been massacred and butchered in Agra and the same thing has occurred in Pant Nagar also. Such instances of atrocities are being perpetrated on the Scheduled Caste persons throughout the whole country. I would like to suggest

that there should not only be a Calling Attention discussion on the Agra-matter but that there should be a general discussion on the atrocities perpetrated on the Scheduled Caste persons.

SHRI DINESH GOSWAMI (Assam): My friends, Shri Maurya and Dr. Bhai Mahavir, have raised some points on which a ruling is called for. My point is that when you reject a Calling Attention Notice given by the Members, you do not give the reasons for doing so and you do not consult the Members also. Therefore, as a matter of procedure, may I know from you—and I would like to have a ruling on it—, when I feel that the matter is so urgent that it should not have been rejected, to draw your attention to the urgency of it— I want to draw the attention of this House to this important matter of following the Rules of Procedure. When Mr. Maurya wanted to draw the attention of the House to this important matter through a Calling Attention Notice, the rejection, behind the back of the Member, if he wants to impress upon the Chair the importance of the matter, has he violated any Rules of procedure, which Dr. Bhai Mahavir alleges. I want a ruling on this question. I do urge upon you, Sir, that this subject-matter is not only important so far as Agra or U.P. is concerned but that every citizen of this country today is feeling insecure so far as his life and liberty are concerned. Are we to remain silent spectators when Harijans and others are being killed? Has this House not the duty to discuss these important matters? The rise in the price of milk in Delhi is an important matter but let us also not forget that we have been discussing such matters pertaining to Delhi for the last two consecutive days and, therefore, should we not divert our attention to what is happening in the rest of this country? So, Sir, I feel that you should admit this Calling Attention Motion. And, I do support my learn-

ed friend who said that not only should we discuss this Calling Attention Motion but that we should also-immediately discuss the law and order situation and the police firings, in the country. In fact, Sir, I feel that the time is ripe when the Government should form a new Ministry which may be named Ministry of Planning for police firings. We should, discuss this Agra matter and connected with it the law and order situation in the rest of the country.

SHRI PILOO MODY (Gujarat): In the Ministry of Police firings Shri Goswami should be appointed a Minister and Shri Kulkarni a Deputy-Minister.

MR. CHAIRMAN: Now, after hearing the views of the various Members from the various sections of the House, I would request one or two Members to meet me in my chamber and I would discuss the matter with them and decide it.

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

Increase in the price of milk supplied by the Delhi Milk Scheme

SHRIMATI SAROJ KHAPARDE (Maharashtra): Sir, I call the attention of the Minister of Agriculture and Irrigation to the substantial increase in the price of milk supplied by the Delhi Milk Scheme with effect from the 2nd May, 1978 and consequential resentment among the common people.

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): Sir, the Delhi Milk Scheme (D.M.S.) was established as a departmental undertaking of the Government of India in November, 1959 to supply Wholesome milk to consumers at reasonable prices and at the same time ensure a reason-